

THE INCOME TAX APPELLATE TRIBUNAL
"SMC" Bench, Mumbai
Shri Shamim Yahya (AM)

I.T.A. No. 2712/Mum/2019 (Assessment Year 2009-10)
I.T.A. No. 2713/Mum/2019 (Assessment Year 2010-11)

Nihar Arvind Bahadkar A/801, Ashok Nagar Building No. 2, off Military Road, Near Indian Bank, Marol Mumbai-400 072. PAN : AAHPB9086A (Appellant)	Vs.	ITO-26(2)(3) Room No. 603 Income Tax Deptt. C-12, 6 th Floor Bandra Kurla Complex Bandra East Mumbai-400 051. (Respondent)
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Assessee by	Shri Ashit Ved
Department by	Ms. Smita Verma
Date of Hearing	03.12.2020
Date of Pronouncement	03.12.2020

ORDER

These are appeals by the assessee directed against respective orders of learned Commissioner of Income Tax (Appeals) pertaining to A.Ys. 2009-10 & 2010-11.

2. The grounds of appeal relate to levy of penalty u/s. 271(1)(c) of the Income Tax Act.

3. At the outset, in this case learned Counsel of the assessee submitted that the assessee has opted for solution of dispute under the Vivaad se Vishwas Scheme and the assessee seeks permission to withdraw these appeals. Learned Departmental Representative does not have any objection in this regard. Hence, these appeals are dismissed as withdrawn.

4. In the result, appeals stand dismissed as withdrawn.

Order pronounced under Rule 34(4) of the ITAT Rules by placing the result on notice board on 03.12.2020.

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Mumbai; Dated : 03/12/2020

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS